

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 3

CP(IB) No.180/Chd/Hry/2021

Under Section 7, IBC 2016

In the matter of:-

MRG Infrabuild LLP

.....Petitioner/Financial Creditor

Vs.

Muriwala Realcon Pvt. Ltd.

....Respondent/Corporate Debtor

Present :

Mr. Nahush Jain, proxy counsel for Mr. A.S. Narang, Advocate for the petitioner-financial creditor.
Respondent already *ex parte*.

Vakalatnama has been filed by learned counsel for applicant vide Diary No. 00924/8 dated 24.08.2023 and written submissions have been filed by learned counsel for applicant vide Diary No. 00924/9 dated 24.08.2023. Both are taken on record.

Mr. Reshab Bajaj, Advocate for the respondent (respondent already *ex parte*) has appeared today and stated that the respondent has preferred an appeal against the order dated 04.07.2023 before the Hon'ble NCLAT in which notice of motion has been issued, but there is no stay of the proceedings and it is listed today. As a matter of indulgence, let the matter be listed on 18.09.2023.

Sd/-

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

(Harnam Singh Thakur)
Member (Judicial)

September 6, 2023

Vriti